

(d) and (e) Yes, Sir. It has been decided in principle to permit Central Warehousing Corporation (CWC) to set up warehousing as a pilot project at Whitefield, Bangalore on leasing terms.

25

*Railways*  
Pantry Cars in Trains

\*357. SHRI MULLAPALLY RAMACHANDRAN : Will the Minister of RAILWAYS be pleased to state :

(a) whether the licencees for running Pantry Cars in trains were selected after floating tenders;

(b) if so, the amount of money/revenue earned by the Railways from each of these Pantry Cars;

(c) whether a big racket is operating from Delhi and Chennai to run these Pantry Cars allotted to SCs and other reserved categories; and

(d) if so, the steps being taken by the Government to curb these unscrupulous practices?

THE MINISTER OF RAILWAYS AND MINISTER OF SURFACE TRANSPORT (SHRI NITISH KUMAR) :

(a) No, Sir. So far the award of licence for managing pantry cars was done by inviting applications from reputed and experienced caterers through Press notification and selection was made by a committee of officers with the approval of competent authority on merits.

It has now been decided to introduce a 2 packet tender system while awarding pantry car licences. While Packet "A" will assess technical requirements like sales turnover, financial standing of the company, experience in catering etc., Packet "B" will have financial bidding in terms of licence fee. The revised procedure is expected to generate additional revenue for the Railways.

(b) Under the existing policy licence fee at the rates ranging from 2 to 5% of the assessed sales turnover was being recovered from the pantry car licencees on different zonal railways. During 1998-99, licence fee of Rs. 4.10 crores was recovered on pantry car licences.

(c) No, Sir.

(d) Does not arise.

25-26  
New Radars at Airports

\*358. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether at present most of the domestic airports have primary radars having a range not more than 50 nautical miles;

(b) if so, whether the Government have taken any decision to procure secondary surveillance radars for installation in the country; and

(c) if so, the details thereof alongwith the plan of the Government in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) :  
(a) At present, only three domestic airports at Hyderabad, Ahmedabad and Guwahati have primary radar having a range of about 60 Nautical Miles (NM).

(b) and (c) Yes, Sir. To provide radar coverage to major air routes throughout the country, Airports Authority of India (AAI) has taken a decision to instal Secondary Surveillance Radars (SSRs) at Behrampur, Nagpur, Varanasi and Mangalore airports at an estimated cost of Rs. 73.06 crores by the year 2000. Secondary Surveillance Radars have already been installed at Chennai, Thiruvananthapuram, Hyderabad, Ahmedabad, Guwahati, Mumbai, Calcutta and Delhi airports.

26

*Railways*  
Mobilisation of Funds

\*359. SHRI ANNASAHEB M.K. PATIL : Will the Minister of RAILWAYS be pleased to state :

(a) whether Indian Railway Finance Corporation (IRFC) has decided on securitisation of cash flows from lease rentals of Indian Railways;

(b) if so, the details thereof; and

(c) the measures adopted by the Indian Railway Finance Corporation to mobilise more funds for infrastructural development?

THE MINISTER OF RAILWAYS AND MINISTER OF SURFACE TRANSPORT (SHRI NITISH KUMAR) :

(a) No, Sir.

(b) Does not arise.

(c) The Indian Railway Finance Corporation (IRFC) mobilizes funds from the market as per annual targets set by this Ministry to supplement the budgetary resources for their Plan outlay, through various instruments such as issue of tax free and taxable bonds, long term loans and external commercial borrowings depending on the market conditions. These funds are utilized for acquiring Railway Rolling Stock, which are presently not included in the definition of "Infrastructure" under the Income Tax Act.

26-27  
*Tourism*  
Explore India Millennium Year

\*360. SHRI N.R.K. REDDY :  
SHRI A.C. JOS :

Will the Minister of TOURISM be pleased to state the target and budget set for attracting more tourists

during 'Explore India Millennium Year' w.e.f. April, 1999?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF TOURISM (SHRI ANANTH KUMAR) : The Ministry of Tourism has not set aside any specific target and separate budget for 'Explore India Millennium Year'. However, the Ministry has been allocated a Plan Budget of Rs. 160.50 crores for 1999-2000 as against Rs. 110.00 crores in R.E. 1998-99.

[Translation]

27-28

**Development of Hotels in Bihar**

3491. **SHRI RAJO SINGH** : Will the Minister of TOURISM be pleased to state :

(a) the amount sanctioned and released by the Union Government for the development of hotels run by Bihar State Tourism Development Corporation; during the last three year; and

(b) the name of the hotels which were selected for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) During the last three years, the Union Government has sanctioned/released the following amount for the projects to be implemented by the Bihar State Tourism Development Corporation :-

Year	Name of Project	Amount sanctioned (Rs. in lakhs)	Amount released
1	2	3	4
<b>1996-97</b>			
	Nil for BSTDC		
<b>1997-98</b>			
1.	Development of Tourist facilities at Dighi Tank, Darbanga, Bihar.	20.00	6.00
2.	Tourist Complex at Bhagalpur, Bihar.	35.00	11.00
3.	Cafeteria at Vikramshila	15.00	5.00
4.	Tourist Complex at Vaishali	45.00	14.00
5.	Wayside facilities at Bakhtiarpur, Bihar	25.00	7.50
6.	Tourist facilities at Gangaghat	16.00	4.80
7.	Tourist Complex at Raxaul	45.00	13.50

1	2	3	4
<b>1998-99</b>			
1.	Tourist Reception Centre at Munger	15.00	5.00
2.	Tourist Reception Centre at Bhagalpur	15.00	4.50
3.	Renovation of Hotel Birsa Vihar, Ranchi, Bihar	20.00	6.00
4.	Renovation of Hotel Ratna Vihar, Dhanbad, Bihar	25.00	7.50
5.	Yatrika at Singheshwar Asthan, Dist. Madhepura	19.39	6.00
6.	Tourist Complex at Aurangabad	25.00	7.50

[English]

28-29

**Notice from N.H.R.C.**

3492. **SHRI SODE RAMAIAH** : Will the Minister of DEFENCE be pleased to state :

(a) the details of the notice of National Human Rights Commission received by the Union Government on the issue of the settlers at Tadepalligudem Aerodrome in Andhra Pradesh alongwith the name of petitioner;

(b) whether such representations have been received from the petitioner earlier also;

(c) if so, the details thereof; and

(d) the steps taken to examine afresh the representations made by the petitioner and to solve this issue amicably?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) to (c) A notice has been received from National Human Rights Commission addressed to Secretary, Ministry of Defence, Government of India and also to Chief Secretary, Government of Andhra Pradesh regarding the representation of Dr. P. Pulla Rao, West Godavari District, Andhra Pradesh. In the petition of Dr. P. Pulla Rao received through National Human Rights Commission, and also the representations received directly from him, the case of about 20,000 settlers/displaced people living on the Defence land of Tadepalligudem aerodrome has been pleaded. It has been stated in the petition that these people are living on this land for the last 50 years without legal rights and they are ready to pay for their rights. The petitioner in his representations has also made a request for the visit of the concerned official to the site.